

Appropriation (No.3) Bill, 2024

THE MINISTER OF FINANCE; AND MINISTER OF CORPORATE AFFAIRS (SHRIMATI NIRMALA SITHARAMAN): Sir, I beg to move for leave to introduce a Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the services of the financial year 2024-25.

माननीय अध्यक्ष : प्रश्न यह है:

?कि वित्तीय वर्ष 2024-25 की सेवाओं के लिए भारत की संचित निधि में से कतिपय और राशियों के संदाय और विनियोग को प्राधिकृत करने वाले विधेयक को पुर:स्थापित करने की अनुमति प्रदान की जाए । ?

प्रस्ताव स्वीकृत हुआ ।

माननीय अध्यक्ष : माननीय मंत्री जी, अब आप विधेयक को पुर:स्थापित करें ।

SHRIMATI NIRMALA SITHARAMAN: I introduce** the Bill. ? (*Interruptions*)

HON. SPEAKER: Item No.23.

SHRIMATI NIRMALA SITHARAMAN: Hon. Speaker, Sir, I beg to move:

?That the Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the services of the financial year 2024-25, be taken into consideration.?

? (*Interruptions*)

माननीय अध्यक्ष : प्रस्ताव प्रस्तुत हुआ:

?कि वित्तीय वर्ष 2024-25 की सेवाओं के लिए भारत की संचित निधि में से कतिपय और राशियों के संदाय और विनियोग को प्राधिकृत करने वाले विधेयक पर विचार किया जाए । ?

SHRI N. K. PREMACHANDRAN (KOLLAM): Sir, the Finance Minister Madam has replied to a technical objection which I have raised yesterday, that is regarding the laying of the statement before taking advance from the Contingency Fund of India. Madam has responded to my question that it is not during the Session and on October 1, the Ministry of New and Renewable Energy has taken an advance of Rs.100 crore from the Contingency Fund of India. The rules specifically State that soon after the advance, a statement has to be laid on the Table of the House.

Unfortunately, that statement has not been laid before the House. It is a technical defect and error on the part of the Ministry. That has to be clarified because the Parliament cannot be taken for granted. This is because it is a rule. You are taking advance from the Contingency Fund. We are permitting it. The Parliament is granting it. But in emergent cases, if you have taken any advance, it is a mandatory provision according to the rules which you have already made that you have to lay a statement on the Table of the House that you have taken this much of advance from the Contingency Fund of India. Unfortunately, such a statement has not been laid on the Table of the House so far.

SHRIMATI NIRMALA SITHARAMAN: Speaker Sir, I appreciate the technical detail that hon. Member Premachandran is asking. The rule specifically says that for the amounts given as advance from the Consolidated Fund, Contingency Fund, given before the Session in place, for instance, or whenever it is given, will have to be reported in the Parliament. That is exactly what we have shown in the Supplementary Demand for Grants where the advance given from the Contingency Fund was Rs.100 crore and Rs.100 crore are shown here in the Supplementary ? *(Interruptions)* You are a veteran in this Parliament. ? *(Interruptions)* I fully understand this. When that amount is granted, which is not normally done, during the Session, then the statement comes separately. ? *(Interruptions)* Wait a minute. Have I run away from the House?

I am standing here with your permission to answer this. If I had escaped and gone away, I can understand then. I am here to answer you. ? *(Interruptions)* Shall I speak in Hindi Sir? My Hindi is even worse.

Sir, just for the information of the House, I am reading from the Delegation of Financial Powers Rules, 2024, and this is Appendix-I, paragraph 5:

?Where in an emergent case of ?New Service?/?New Instrument of Service? it is not possible to wait for prior approval of Parliament, the Contingency Fund of India can be drawn upon for meeting the expenditure pending its authorization by Parliament. Recourse to this arrangement should normally be taken only when Parliament is not in session. Such advances are required to be recouped to the Fund by obtaining a Supplementary Grant. However, when Parliament is in session, a Supplementary Grant should preferably be obtained before incurring any expenditure on a ?New Service?/ ?New Instrument of Service?. That is to say, recourse to Contingency Fund of India should be taken only in cases of extreme urgency. In such cases the following procedure recommended by the Sixth Lok

Sabha Committee on Papers Laid on the Table in their 4th Report should be observed.?

What is that which has been recommended? Here, I am quoting it:

?As far as possible, before such withdrawal is made, the concerned Minister may make a statement on the floor of the Lok Sabha for information giving details of the amount and the scheme for which the money is needed. In emergent cases, however, where it is not possible to inform the Members in advance, the withdrawal may be made from the Contingency Fund and soon thereafter a statement may be laid on the Table of the Lok Sabha for the information of the Members.?

That is exactly what we are doing. We have put it into the Supplementary Demand for Grant, and even if that is insufficient ? (*Interruptions*) I have not finished Premachandran ji. ? (*Interruptions*) I have not finished. ? (*Interruptions*) Do not worry. He is safe. You do not need to protect him, Sir. ? (*Interruptions*) And we have had such exchanges before. ? (*Interruptions*) Maybe, you have not seen. You may not have been in the House.

So, that is what we are doing in the Supplementary Demands for Grants. I am not even looking at him. I can see him wildly shaking his head saying, ?No, not that.? This House is still in Session. And if such a thing is required, the Ministries, which have taken it, are still having the time to come back and lay the paper that you so desire. And I respect the Rule. And if that is not satisfactory, with your permission, he can still ask me more questions. ? (*Interruptions*)

माननीय अध्यक्ष: प्रश्न यह है:

?कि वित्तीय वर्ष 2024-2025 की सेवाओं के लिए भारत की संचित निधि में से कतिपय और राशियों के संदाय और विनियोग को प्राधिकृत करने वाले विधेयक पर विचार किया जाए । ?

प्रस्ताव स्वीकृत हुआ ।

माननीय अध्यक्ष: अब सभा विधेयक पर खंडवार विचार करेगी ।

प्रश्न यह है :

?कि खंड 2 और 3 विधेयक का अंग बनें । ?

प्रस्ताव स्वीकृत हुआ ।

खंड 2 और 3 विधेयक में जोड़ दिए गए ।

अनुसूची विधेयक में जोड़ दी गई ।

खंड 1, अधिनियमन सूत्र और विधेयक का पूरा नाम विधेयक में जोड़ दिए गए ।

SHRIMATI NIRMALA SITHARAMAN: Hon. Speaker, Sir, I beg to move:

?That the Bill be passed.?

माननीय अध्यक्ष: प्रश्न यह है :

?कि विधेयक पारित किया जाए । ?

प्रस्ताव स्वीकृत हुआ ।

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माननीय अध्यक्ष: आइटम नंबर 24

16.15 hrs